

- (52) उत्तराखण्ड लाईव स्टॉक डेवलपमेन्ट बोर्ड।
(53) वन एवं पर्यावरण सलाहकार एवं अनुश्रवण परिषद्।
(54) राज्य फिल्म सलाहकार परिषद्।”

3-उत्तराखण्ड [उत्तर प्रदेश राज्य विधान मण्डल (अनर्हता निवारण) अधिनियम, 1971] (संशोधन) अध्यादेश, 2008 (उत्तराखण्ड अध्यादेश संख्या 03, वर्ष 2008) एतद्वारा निरसित किया जाता है।

आज्ञा से,
राम दत्त पालीवाल,
सचिव।

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of The 'Uttarakhand [The Uttar Pradesh State Legislature (Prevention of Disqualification) Act, 1971] (Amendment) Bill 2008, (Uttarakhand Adhiniyam Sankhya 09 of 2008).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 19th December, 2008.

No. 202/XXXVI(3)/42/2008
Dated Dehradun, December 22, 2008

NOTIFICATION

Miscellaneous

THE UTTARAKHAND [THE UTTAR PRADESH STATE LEGISLATURE (PREVENTION OF
DISQUALIFICATION) ACT, 1971] (AMENDMENT) ACT, 2008
(UTTARAKHAND ACT No. 09 OF 2008)

Further to amend the Uttar Pradesh State Legislature (Prevention of Disqualification) Act, 1971 (as applicable to the State of Uttarakhand) in the context of the State of Uttarakhand.

AN

Act

[It is hereby enacted in the Fifty Ninth year of the Republic of India as follows]

1. (1) This Act may be called The Uttarakhand [The Uttar Pradesh State Legislature (Prevention of Disqualification) Act, 1971] (Amendment) Act, 2008. Short Title and Commencement
- (2) It shall be deemed to have come into force on November 19, 2008.
2. In addition to the existing bodies in Clause (x) of Section 3 of The Uttar Pradesh State Legislature (Prevention of Disqualification) Act, 1971 (as applicable to the State of Uttarakhand), the following bodies shall be inserted, namely-- Amendment in Section 3
- “(27) Sampurna Saksharta Karyakram Anushrawan Parishad.
(28) Sampurna Rojgaar Guarantee Yojna Anushrawan Parishad.
(29) Samekit Bal Vikaas Pariyojna Anushrawan Parishad.
(30) Rashtriya Gramin Swasthyaya Anushrawan Avam Salahakar Parishad.

- (31) Rajya Bagwani Board.
- (32) Jalagam Prabandh Pariyojnayen Anushrawan Vikaas Parishad.
- (33) Uttarakhand Rajya Stariya Payjal Anushrawan Parishad.
- (34) Uttarakhand Akshay Urja Vikaas Abhikaran.
- (35) Anucuchit Jati/Janjati Vikaas Parishad.
- (36) Janjati Kshetra Vikaas Parishad.
- (37) Pradhanmantri Gramin Sarak Yojna Rajya Stariya Anushrawan Parishad.
- (38) Rajya Khadya Avam Nagrik Apurti Salahakar Avam Anushrawan Parishad.
- (39) Rajya Urja Salahakar Parishad.
- (40) Rajya Vanya Jeev Salahakar Parishad.
- (41) Avam Avam Vikaas Parishad.
- (42) Shahari Vikaas Pariyojna Anushrawan Parishad.
- (43) Sarwa Shiksha Abhiyan Vikaas Avam Anushrawan Parishad.
- (44) Gramin Abhiyantarana Sewayen Anushrawan Parishad.
- (45) Seemant Kshetra Karyakram Anushrawan Parishad.
- (46) Rajya Stariya Laghu Seenchai Anushrawan Parishad (Garhwal Mandal).
- (47) Rajya Stariya Laghu Seenchai Anushrawan Parishad (Kumaun Mandal).
- (48) Pandrah Sutriya Karyakram Kriyanwayan Samiti.
- (49) Samaj Kalyan Yojnayan Anushrawan Samiti.
- (50) Hathkargha Avam Hastshilp Vikaas Parishad.
- (51) Rajya Jevik Utpad Parishad.
- (52) Uttarakhand Live Stock Development Board.
- (53) Van Avam Paryawaran Salahakar Avam Anushrawan Parishad.
- (54) Rajya Film Salahakar Parishad."

Repeal

3. The Uttarakhand (The Uttar Pradesh State Legislative (Prevention of Disqualification) Act, 1971] (Amendment) Ordinance, 2008 (Uttarakhand Ordinance No. 03 of 2008) is hereby Repealed.

By Order,

RAM DATT PALIWAL,
Secretary.

पी०एस०यू० (आर०ई०) 23 विधायी/892-2008-100+500 (कम्प्यूटर/रीजियो)।